IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

0.A.No.542/905

ODate: 3--6--1997.

Between:

Smt. A.S.Mariyamma.

Applicant.

and

- The Director, South Central Circle, Survey of India, Uppal, Hyderabad.
- Superintending Surveyor, SCC, Survey of India, Uppal, Hyderabad.
- Officer Surveyor, SCC, Survey of India, Uppal, Hyderabad. .. Respondents.

Counsel for the applicant: Sri N.Rajeswara Rao.

Counsel for the respondents: Sri N.R.Devraj.

## JUDGMENT:

(By Hon'ble Shri H. RAJENDRA PRASAD, MEMBER(A).

None for the applicant. Sri N.R.Devraj, learned Senior standing counsel for the respondents submits that the services of the applicant have since been regularised by transfering her to regular Group "D" establishment in the pay scale of Rs.750-940. In support of this submission, Mr Devraj produces a copy of Pafty Order No.7 dated 1--7--1996 issued by the Director, South Central Circle, Survey of India, Hyderabad. The same is taken on record.

The main relief claimed by the applicant having apparently been conceded by the respondents, nothing survives in this  $c_a$  se.

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2 :

The O.A., is, therefore, disposed of as

having become infructuous. No costs.

H.RAJENDRA PRÁSAD, MEMBER(A)

Date: 3--6--1997.

Dictated in open court.

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sss.

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## O.A.542/97

To

- The Director, SC Circle, Survey of India, Uppal, Hyderabad.
- The Superintending Surveyor, SCC, Survey of India, Uppal, Hyderabad.
- The Officer Surveyor, SCC, Survey of India, Uppal, Hyderabad.
- 4. One copy to Mr.N.Rajeswara Rao, Advocate, CAT.Hyd.
- 5. One copy ....

S-.CGSC.CAT.Hyd.

- 6. One copy to Hon ble Member (A) CAT. Hyd.
- 7. One copy to D.R.(A) CAT.Hyd.
- 8. One spare copy.

pvm.

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T COURT

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TYPEL BY

CHECKED BY

COMPAREL BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 3 - 6 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

i-e

O.A.No. 542/885

T.A.No.

(w.p.

Admitted and Interim directions Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn Dismissed for default.

Ordered Rejected.

No orde as to costs

नेण्डीन प्रशासनिक विधित्तरम Central Administrative Tilbinal शिक्षका /DESPATSA

17 JUN 1997 By

हैंदराबाद न्याय**ीय** HYDEKABAD **BENGH** 

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